

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/4260/2021

This the 23rd day of March, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. TARUN SHRIDHAR, MEMBER (A)**

Pervaiz Akhter, Age 42 years, W/o Mohd Shoaib, R/o Village Shaki Maidan, Tehsil Mendhar, District Poonch.

.....Applicant

(Advocate:- Mr. Waseem Akram Mir)

Versus

1. Union Territory of Jammu and Kashmir through Commissioner/Secretary to Govt, Youth Services and Sports Department, Civil Secretariat, Jammu/Srinagar and 4 ors.

.....Respondents

(Advocate: Mr. Amit Gupta, learned A.A.G)

**O R D E R
[O R A L]**

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

The instant O.A. has been filed by the applicant Pervaiz Akhter seeking a direction to the respondents to release his salary.

2. Learned counsel for the applicant submits that the applicant would be satisfied, if a direction, is issued to the respondents to release his salary within a stipulated time frame.

3. We have heard Mr. Waseem Akram Mir, learned counsel for the applicant and Mr. Amit Gupta, learned A.A.G. for the respondents and perused the records.

4. Looking to the limited prayer made by the learned counsel for the applicant, we dispose of the O.A. with direction to the respondents to consider releasing the salary of the applicant, if due, as per Rules provided he has worked under the muster rolls of the respondents. This exercise is to be completed within a period of three weeks from the date of receipt of certified copy of this order.

**(TARUN SHRIDHAR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**